

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

221. C.P.(IB)/1050(MB)2021

**IN THE MATTER OF**

State Bank Of India

... Petitioner

Vs

Sheetal Gupta

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 12.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the FC: Adv. V. Aravid (VC)

For the Respondent: Adv. Diksha Sharma (PH)

For the RP: Adv. Jill Rodricks (VC)

---

**ORDER**

The Ld. Counsel appearing for the RP submits that he has filed the Report. Let the copy of the Report be served to the Personal Guarantor. Adv. Diksha Sharma appearing on behalf of the Respondent submits that on the receipt of the Report, PG shall be filing the response. Adjourned to **29.08.2024** for arguments.

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

// Avdhesh K Patel //